

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 281 of 2013 &
I.A. No. 382 of 2013

Dated : 16th September, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Central Railway, Mumbai

..... Appellant(s)

Versus

Tata Power Co. Ltd. & Anr.

..... Respondent(s)

Counsel for the Appellant(s) : Mr. Romil Pathak for
Dr. Ashwani Bharadwaj

Counsel for the Respondent(s) : Mr. Amit Kapur
Mr. Vishal Anand
Ms. Divya Chaturvedi for R.1
Mr. Buddy A. Ranganadhan for R.2

ORDER

We have heard the learned counsel for the parties. They are directed to file their respective Comprehensive Written Submissions on or before 24.09.2014 after serving copy on the other side.

Post the matter for Reporting Compliance on **26.09.2014.**

(Rakesh Nath)
Technical Member
ts/js

(Justice M. Karpaga Vinayagam)
Chairperson